

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 21
(IB)-224(PB)/2023

IN THE MATTER OF:

Srei Infrastructure Finance Limited Petitioner/Applicant
(Presently Undergoing Corporate Insolvency
Resolution Process)

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Personal : Adv. Robin Singh Sirohi, Adv. Sholk, Adv. Shreedhar
Guarantor Gaggar
For the RP : Adv. Awnish Kumar along with RP Mr. Saurabh
Agarwal

ORDER

IA-1601/2024

1. Mr. Shlok, Ld. Counsel for the Personal Guarantor submitted that the copy of the report of the RP was received by him only on 03.04.2024, thus he needs time to file response thereto.
2. As can be seen from the provisions of Section 100 of the Insolvency & Bankruptcy Code, 2016, after filing of report by RP, the decision regarding admission of application has to be taken within 10 days.
3. In such backdrop, even when the Personal Guarantor has received the copy of the report on 03.04.2024, he had sufficient time to file reply.
4. In the wake, the request for extension of time to file the reply is accepted subject to payment of cost of Rs. 5,000/- to be deposited in Prime Minister's National Relief Fund.
5. At request, list the matter **on 08.05.2024.**

Sd/-
AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)